Government of India is also implementing a scheme for enhancing the tertiary care facilities for Cancer in the country. Under the said scheme, Government of India assists to set up/establish State Cancer Institutes (SCI) and Tertiary Care Cancer Centres (TCCC) in different parts of the country. The maximum assistance inclusive of State share for SCI is upto ₹ 120 crores and for TCCC is upto ₹ 45 crores.

Sale of medicines online

2675. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether it is a fact that Government is proposing to give permission to sell medicines online, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): The sale and distribution of drugs in the country is regulated as per the provisions under the Drugs & Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945 made thereunder. As per said Rules, drugs specified in Schedule H, H1 or Schedule X can't be sold except on and in accordance with the prescription of a Registered Medical Practitioner. A number of representations have been received from Chemists and Druggist associations against the online sale of prescription drugs. Similarly, a number of representations have also been received to permit such sales. However, no decision has been taken to allow online sale of medicines. The representations received were discussed in detail in the 48th meeting of the Drugs Consultative Committee (DCC), held on 24th July, 2015. The DCC has constituted a 7 - Member sub-committee to examine the issue of sale of drugs on the internet, while taking care of the risks and concerns related to such sales.

Regulator for checking packaged water

†2676. SHRI RAMDAS ATHAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise and location-wise number of the companies in the country which produce and sell mineral water;

(b) whether Government has appointed any regulator to check the quality of the packaged water;

(c) if so, whether any complaints have been received regarding the packaging and sale of the polluted water by these companies; and

(d) if so, the State-wise details thereof and the action taken thereon?

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†Original notice of the question was received in Hindi.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As per the information available in the Food Licensing and Registration System (FLRS) of the Food Safety and Standards Authority of India, the number of Mineral Water Production Units for which licenses/registrations have been issued under FSS Act, 2006 are given in Statement-I (*See* below).

(b) The Food Safety and Standards Authority of India (FSSAI) has been established under the Food Safety and Standards Act, 2006 for laying down science-based standards for articles of food including packaged water and for regulating manufacture, storage, distribution, sale and import of food items, for ensuring availability of safe and wholesome food for human consumption in the country. Food Safety Departments in the States are primarily responsible for implementation of the Act in the States, and all Food Business Operators engaged in production of mineral water/ packaged drinking water have to follow the standards of mineral water & packaged drinking water as per Regulation 2.10.7 and 2.10.8 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011.

(c) and (d) A few complaints have been received by the Food Safety and Standards Authority of India (FSSAI) in the matter. These have been forwarded to the respective States/UTs for necessary action, as the enforcement and implementation of the Food Safety and Standards Act and Regulations made thereunder rests with the State/UT Governments. As per information made available by State/UT Governments, the details of samples of Packaged Drinking Water and mineral water collected, analysed, found adulterated/misbranded and action taken during the year 2014-15 are given in Statement-II.

Statement-I

Number of license/registration issued to Mineral Water Production Units under the Food Safety and Standards Act, 2006

Sl. No	State	Central Licenses	State Licenses	Registration
1	2	3	4	5
1.	Andhra Pradesh	0	15	0
2.	Andaman and Nicobar Islands	N.A.	N.A.	N.A.
3.	Arunachal Pradesh	N.A.	N.A.	N.A.
4.	Assam	3	0	0
5.	Bihar	1	0	0
6.	Chandigarh	N.A.	N.A.	N.A.
7.	Chhattisgarh	1	0	0
8.	Delhi	0	4	1
9.	Dadra and Nagar Haveli	0	1	0

1	2	3	4	5
10.	Daman and Diu	0	1	0
11.	Goa	N.A.	N.A.	N.A.
12.	Gujarat	2	6	0
13.	Haryana	5	4	0
14.	Himachal Pradesh	9	7	0
15.	Jammu and Kashmir	N.A.	N.A.	N.A.
16.	Jharkhand	N.A.	N.A.	N.A.
17.	Karnataka	2	40	1
18.	Kerala	0	5	1
19.	Lakshadweep	N.A.	N.A.	N.A.
20.	Madhya Pradesh	1	6	5
21.	Maharashtra	9	9	1
22.	Manipur	N.A.	N.A.	N.A.
23.	Meghalaya	N.A.	N.A.	N.A.
24.	Mizoram	N.A.	N.A.	N.A.
25.	Nagaland	N.A.	N.A.	N.A.
26.	Odisha	1	0	0
27.	Puducherry	N.A.	N.A.	N.A.
28.	Punjab	8	1	0
29.	Rajasthan	6	13	28
30.	Sikkim	N.A.	N.A.	N.A.
31.	Tamil Nadu	0	29	2
32.	Telangana	1	30	0
33.	Tripura	1	0	0
34.	Uttar Pradesh	5	18	2
35.	Uttarakhand	1	3	2
36.	West Bengal	3	0	0
	TOTAL	59	192	43

N.A. – Not available

Statement-II

Annual Public Laboratory Testing Report of Packaged Drinking Water for the year 2014-2015

Sl. No.	Name of the State/U.T.	Total No. of samples taken	No. of Samples Analysed	No. of Samples found Adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	Andaman and Nicobar Islands	1						
2.	Andhra Pradesh	54	54	38	19	20		₹ 1,10, 000
3.	Arunachal Pradesh	2	2					
4.	Assam	59	59	10	7	1		
5.	Bihar	19	1					
6.	Chandigarh	2	2	2		2		
7.	Chhattisgarh	15	15	7				
8.	Dadra and Nagar Haveli							
9.	Daman and Diu							
10.	Delhi							
11.	Goa	14	9	2				
12.	Gujarat	73	74	15	2	21	1	10/₹ 52500
13.	Haryana							
14.	Himachal Pradesh	9	17	1	1		1	₹ 1000
15.	Jammu and Kashmir	16	14	1		1		

16.	Jharkhand	4	3	3	2	3		
17.	Karnataka	44	43	29				
18.	Kerala	17	16	3				
19.	Lakshadweep							
20.	Madhya Pradesh	58	57	13	2	11	4	4
21.	Maharashtra	117	89	29	5	10	2	₹ 75,000
22.	Manipur							
23.	Meghalaya	1						
24.	Mizoram							
25.	Nagaland	5	5					
26.	Odisha	92	92	15				
27.	Puducherry	18	18	1				
28.	Punjab	102	101	22	12			
29.	Rajasthan							
30.	Sikkim							
31.	Tamil Nadu	58	57	34	4	7	8	₹ 79,500
32.	Tripura	6						
33.	Uttar Pradesh							
34.	Uttarakhand							
35.	West Bengal	20	6	1				
	TOTAL	806	734	226	54	76	16	14/ ₹ 3,18,000